

Nature of case-B.A
Filing no.-8256/2020

Md. Ashraf Vs. The State of Jharkhand
Advocate Name- Prashant Kumar Rahul

DEFECTS:-

4. A/F due, C.C may be filed.
- 5(e) without original vak, without requisite stamp/fee.
- 9(i) Petition is without brown cover.
- (ii) Petition is without original receipt of service of notice.
- (iii) Petition is without report of Oath Commissioner at page 1.
- (iv) Entire petition is photocopy and not original copy.
- (v) There is no mentioning of Annex 1 in index and petition.
- (vi) Impugned Order is not certified copy with A/F.
- (vii) Duly certified to be true type copy of pages 12 to 14,16 to 19 page next to 11/1 may be filed.
- (viii) Petition is without presentation form.
- (ix) Petition is without original affidavit and without requisite fee.
- (x) All pages are not paginated.
- (ix) I.D of deponent is without original attestation.